

rITEM NO.28

COURT NO.3 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6048/2017
(Arising out of impugned final judgment and order dated 08/11/2016
in SAN No. 546/2011 passed by the High Court Of Judicature at
Allahabad)

NARESH KUMAR

Petitioner(s)

VERSUS

STATE OF U.P AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 27/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Vishwajit Singh, Adv.

Mr. Pankaj Singh, Adv.

Mr. Piyush Vatsa, Adv.

Mr. Gaurav Singh, Adv.

M/s. Vidhi International, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Hearing expedited.

(DEEPAK MANSUKHANI) (SUMAN JAIN)

AR-cum-PS Court Master